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O.A.No. 814/06

ORDER DATED: 29.11.2006

This case is taken up today on mention. Hence Registry did not have sufficient time to scrutinize. They should scrutinize the same immediately and defects noticed, if any, should be rectified by the Ld. Counsel for the Applicants. Copy of this O.A. has been made available to Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents.

M.A.No. 787/06 has been filed by 75 persons to prosecute this case jointly. Having heard Learned Counsel for both the parties, prayer for joint prosecution is allowed and M.A. stands disposed of accordingly.

The Applicants are continuing in IRCTC on deputation basis. They have approached this Tribunal seeking the relief that Respondents be directed to finalize the promotion of all the Applicants as per rules, pursuant to the orders of the Railway Board. The O.A. encloses several letters in which Railway Board has expressed anxiety and has directed to effect promotion in appropriate cases, since denial of promotion, before the Applicants are absorbed in IRCTC, shall permanently damage their career prospect as the link with the parent department will be severed after their absorption.

The Applicants have also prayed to direct the appropriate authorities to extend the cut off date i.e.

30.11.2006 for exercising options for absorption in IRCTC.

Having heard Learned Counsel for both the parties and on perusal of the records available, the Respondents/Railway are hereby directed to take up and finalize the matter for considering the cases of the Applicants for promotion before they are absorbed in IRCTC as per rules, in compliance of orders of the Railway Board under Annexure-7 & 8. Regarding ad-interim prayer for extending the date of exercising the options, since the IRCTC is not coming within the jurisdiction of this Tribunal, this prayer is disallowed.

Send copies of this order, along with copies of the O.A. to the Respondents and free copies of this order be given immediately to the Learned Counsel for both the parties since the last date of exercising the option is 30.11.2006.

With the above observation and direction this O.A. is disposed of at the admission stage. No costs.

B.B.J
MEMBER (ADMN.)